

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Competition Appeal (AT) No. 100 of 2018

IN THE MATTER OF:

The Avadh Sugar & Energy Ltd.

...Appellant

Versus

Competition Commission of India & Ors.

...Respondents

Present

For Appellant:

ORDER

22.07.2019– Let the Fixed Deposit Receipt be renewed for another period of three months from the date of maturity.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

mohan/gc